

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**  
**ALLAHABAD**

This the 25<sup>TH</sup> day of **FEBRUARY, 2020**.

**ORIGINAL APPLICATION NO. 137 OF 2020**

**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)**

1. Jyoti Pandey wife of Late Sushil Kumar Pandey, R/o Village Aghaura, Post Popaya, Khalilabad, Sant Kabir Nagar, Presently residing at Village Vishunpara Post-Parmeshwarpur (Harpur Budhat) District Gorakhpur.

.....Applicant.

**VERSUS**

1. Union of India through Secretary Ministry of Tele Communication Department of Dak and Post Sansad Marg – New Delhi.
2. Chief Post Master General, Lucknow U.P. Lucknow.
3. Superintendent of Post Offices, Basti Mandal Basti.
4. Assistant Superintendent of Post Offices Khalilabad UP Mandal.

.....Respondents

Advocate for the Applicant : Shri Nagendra B Singh

Advocate for the Respondents : Shri Murli Manohar

**ORDER**

Heard Shri Nagendra B Singh, learned counsel for the applicant and Shri Murli Manohar, learned counsel for the respondents.

2. Learned counsel for the applicant states that through this OA the applicant is seeking compassionate appointment. The applicant is the wife of late Sushil Kumar Pandey who was posted as GDSMD with the respondents and died in harness on 31.07.2017. After the death of her husband, the applicant preferred an application dated 20.06.2018 (Annexure No. A-5) seeking appointment on compassionate grounds. However, this representation is pending for disposal with the respondents.

3. Learned counsel for the applicant further states that the applicant will be happy and satisfied, if a direction is issued by this Tribunal to the

respondents to decide the representation dated 20.06.2018 ( Annexure No. A-5) by a reasoned and speaking order within a stipulated time frame.

4. In view of the limited prayer made by the learned counsel for the applicant, the Respondent No. 2/Competent Authority amongst the respondents is directed to decide the representation dated 20.06.2018 (Annexure No. A-5) by passing a reasoned and speaking order and communicate the same to the applicant within a period of three months from the date of receipt of certified copy of this order.

5. With the above direction, the OA is disposed of. No order as to costs.

6. It is made clear that I have not entered into the merits of the case.

**(RAKESH SAGAR JAIN)  
MEMBER-J**

Arun..